GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 3681

TO BE ANSWERED ON THE 17TH MARCH, 2020/PHALGUNA 27, 1941 (SAKA)

DECLASSIFIED FILES ON SUBHASH CHANDRA BOSE

3681.   SHRI M. BADRUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has some declassified files on Subhash Chandra Bose;

(b) if so, the details thereof along with the proposal to release those files;

(c) whether the Government is aware of the fact that Japan still has some declassified files on Subhash Chandra Bose;

(d) if so, the details thereof;

(e) the measures taken by the Government to get back those files and the response of the Government of Japan in this regard;

(f) whether the daughter of Subhash Chandra Bose has ever demanded DNA test of her father's ashes lying in Japan; and

(g) if so, the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) & (b):   All 304 files relating to Netaji Subhash Chandra Bose pertaining to

Ministry of External Affairs, Ministry of Home Affairs, Prime Minister's Office

and Cabinet Secretariat have been declassified. Out of these, 303 files are

already uploaded on the Netaji webportal i.e. www.netajipapers.gov.in. The file bearing no. 25/4/NGO-Vol.XVII on the subject "Safe Custody of ashes of Shri Subhash Chandra Bose in Renkoji" is yet to be uploaded on the Netaji webportal due to pendency of a Court Case before the Delhi High Court.

(c), (d) & (e) Government of Japan has declassified two files relating to Netaji. These files have been transferred to their archives, and can be accessed by general public as per their procedure. Regarding any other documents that Japanese Government may have, they have conveyed that the documents are declassified as per their policies after prescribed time period based on an internal review mechanism.

(f) No such demand has been received.

(g) Question does not arise.

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